

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1618
ANSWERED ON:07.03.2013
SURVEY OF ACQUIRED TRIBAL LAND
Biswal Shri Hemanand ;Shetkar Shri Suresh Kumar

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government has any plan to conduct any survey of acquired tribal land lying unutilised for the last three years including the current year;
- (b) if so, the details thereof;
- (c) whether the Government is aware that tribal communities have been displaced from their habitation without providing them long term and lasting livelihood; and
- (d) if so, the details thereof and the steps taken by the Government for protecting tribal people and rehabilitate and relocate them?

Answer

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI LAL CHAND KATARIA)

(a) to (d): The details about the displacement of Tribals, compensation provided to them and the quantum of tribal land lying unutilized etc. are not maintained at Central level. However, to address various issues related to land acquisition and rehabilitation & resettlement comprehensively, the Department has formulated a National Rehabilitation & Resettlement Policy, 2007 (NRRP-2007), which has come into force with its publication in the Gazette of India on 31st October, 2007. This policy has been circulated to various States/UTs for implementation. The provisions of the NRRP- 2007 provide for the basic minimum requirements that all projects leading to involuntary displacement must address. However, the State Governments, Public Sector Undertakings or agencies, and other requiring bodies are at liberty to put in place greater benefit levels than those prescribed in the NRRP-2007. The principles of this policy may apply to the rehabilitation and resettlement of families involuntarily displaced permanently due to not only land acquisition but also due to any other reason. The policy is available on the website of this Department, i.e., www.dolr.nic.in

Further, to take care of all issues related to land acquisition & rehabilitation & resettlement, an integrated Land Acquisition, Rehabilitation & Resettlement Bill, 2011 has been prepared by this Department. The LARR Bill, 2011 was approved by the Cabinet on 5th September, 2011. It was introduced in the Parliament on 7th September, 2011. The Official amendments to the LARR Bill, 2011 are proposed to be moved in the Budget Session of the Parliament.